NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 57/(MAH)/2014 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017

NAME OF THE PARTIES: Shri Jackie Kakubhai Shroff V/s.
M/s. Atlas Equifin Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

ADVOCATE
RAHUL CHITNIS

I/B
ADVOCATE
FOR
PETITIONER

ADVOCATE
FOR
PETITIONER

3) Senior Advocate, Dipan Merchant alv

Admir Ali Sheibh & Digant Bhatt
Arr Respondent No. 182

ORDER

C.P. No. 57/397-398/CLB/MB/MAH/2014

For the parties have come to consensus in between them over the issue pending before this Bench, and there being an impediment to get an order from RBI in respect to remitting money to R9 residing outside India, at request of the parties, R9 is hereby directed to ensure the application pending before RBI is disposed of as expeditiously as possible.

List this matter for reporting settlement on 14.03.2017

Sd/-B.S.V. PRAKAŠH KUMAR MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY MEMBER (TECHNICAL).